

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3438**  
**TO BE ANSWERED ON 23.03.2022**

**E-COMMERCE COMPANIES**

3438. SHRI SHANMUGA SUNDARAM K.:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is aware that some of the e-commerce companies are not displaying the mandatory requirement of country of origin under the Legal Metrology Rules, 2011;
- (b) if so, the details thereof;
- (c) whether the Government has laid down several restrictions on import from China, however these e-commerce companies are marketing Chinese origin products;
- (d) whether the Government is likely to allow the e-commerce companies to market their products, if the country of origin as China is mentioned; and
- (e) if so, the steps taken by the Government in this regard?

**ANSWER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री अश्विनी कुमार चौबे)

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (e) : The Legal Metrology (Packaged Commodities) Rules, 2011 under the Legal Metrology Act, 2009 provides, in the case of imported products, for mandatory declaration of country of origin, on the digital and electronic networks used for e-commerce transactions, Further, the Legal Metrology Act 2009 provides for penal provisions in case of violations and also authorizes the State Governments to take action thereon. The Legal Metrology Office of the Department of Consumer Affairs has issued 270 notices since 1<sup>st</sup> January 2021 to e-commerce entities for violation of provisions pertaining to Country of Origin and an amount of approximately Rs. 56,40,500/- in the form of compounding fees has been realized from such e-commerce companies.

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